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Serial No. of Order	Date of Order	Order with Signature
2	7.8.90	<p>Counter filed, copy served. It is submitted on behalf of the Respondents that the applicant was relieved on 11.5.90 i.e. prior to passing of the interim order on 26.7.90. That being the position, the stay order has really become infrutuous from the very beginning. Counter to the main application be filed by 9.10.90.</p> <p style="text-align: right;"><i>[Signature]</i> Vice-Chairman</p> <p style="text-align: right;"><i>[Signature]</i> Member (Judicial)</p>
3	28.5/91	<p><i>above app long.</i> <i>copy of counter already served.</i> <i>put up this case on 17.7.90 for hearing.</i></p> <p style="text-align: right;"><i>[Signature]</i> Member (CJ)</p>
4	17-7-91	<p>A memo is filed by the Advocate for the applicant that he has received no further instructions from the applicant. The applicant is absent on repeated call. The application is dismissed for default.</p> <p style="text-align: right;"><i>[Signature]</i> Member (Judicial).</p> <p style="text-align: right;"><i>[Signature]</i> Member (Administeration).</p>